GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
{Department of Law, Justice & L.A.}
8th Level, C-Wing, Delhi Secretariat, New Delhi-110002

No.F.14/7/LA-2002/ Dated: the 2002

To

The Deputy Secretary (GAD/Co-ord.)
Government of NCT of Delhi
2nd Level, A-Wing,
Delhi Secretariat,
New Delhi-110 002.

Sub: **Gazette Notification of The Delhi (Distribution of the Proceeds of Taxes) Act, 2002 (Delhi Act No.11 of 2002).**

Sir,

I am directed to forward herewith two copies of the above Notification (English & Hindi version) for publishing in the Delhi Gazette (Part-IV) Extraordinary today itself. It is requested that at least 10 copies of the same may be sent to this Department as soon as it is received from the press.

Yours faithfully,

(R.K. Prabhakar)
Dy. Secretary (Law, Jus. & L.A.)

Encls: As above.

No.F.14/7/LA-2002/ 841 Dated: the 5-7 [redacted], 2002

Copy forwarded for information and necessary action to the:

1. Secretary to Lt. Governor, Delhi, Raj Niwas, Delhi
2. Secretary to Legislative Assembly, Old Secretariat, Delhi
3. Secretary to the U.D. Minister, Delhi Secretariat, New Delhi
4. Secretary to the Chief Minister, Delhi Secretariat, New Delhi
5. P.S. to Chief Secretary, Delhi Secretariat, New Delhi
6. Pr. Secretary (U.D.), Delhi Secretariat, New Delhi
7. Library-in-charge, Delhi Vidhan Sabha, Old Secretariat, Delhi
8. P.S. to Secretary (Law, Jus. & L.A.), Delhi Secretariat, New Delhi
9. Shri N.G. Goswami, Legislative Counsel, Department of Law, Jus. & L.A., Delhi Secretariat, New Delhi
10. P.S. to Dy. Secretary (Law, Jus. & L.A.), Delhi Secretariat, New Delhi
11. Dy. Secretary to the Govt. of India, Ministry of Home Affairs, North Block, New Delhi with reference to his letter No.4-11019/11/2002-UTL dated 20.06.2002.

(R.K. Prabhakar)
Dy. Secretary (Law, Jus. & L.A.)

(To be published in Part IV of Delhi Gazette Extraordinary)

Government of National Capital Territory of Delhi
(Law, Justice and Legislative Affairs Department)
8th Level, 'C' Wing, Delhi Secretariat, New Delhi-110 002

No.F.14(7)/LA-2002/ 841 Dated: the 5-7- 2002

The following Act of the Legislative Assembly of the National Capital Territory of Delhi received the assent of the President on 14.6.2002 and is hereby published for general information.

The Delhi (Distribution of Proceeds of Taxes) Act, 2002 (Delhi Act No.11 of 2002).
(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 03.04.2002).

An Act to provide for the distribution of the net proceeds of taxes of the Government of National Capital Territory of Delhi among the Municipalities in pursuance of the principles of distribution formulated and the recommendations made by the Finance Commission constituted by the Government of National Capital Territory of Delhi and to make consequential amendments in the Delhi Municipal Corporation Act, 1957, the Delhi Motor Vehicles Taxation Act, 1962 and the New Delhi Municipal Council Act, 1994.

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Fifty-third Year of the Republic of India as follows :-

CHAPTER – I
Preliminary

Short Title, extent, and commencement :

1. (1) This Act may be called the Delhi (Distribution of Proceeds of Taxes) Bill, 2002.

(2) It extends to the whole of the National Capital Territory of Delhi.

(3) It shall be deemed to have come into force on the Ist day of April, 1996.

Definitions

2. In this Act, unless the context otherwise requires, --

(a) "Municipality" means an institution of self-government constituted under article 243Q of the Constitution.

(b) "Government" means the Lt. Governor of the National Capital Territory of Delhi referred to in clause (1) of article 239AA of the Constitution;

(c) "Finance Commission" means the Finance Commission for the National Capital Territory of Delhi constituted under section 3 of the Delhi Finance Commission Act, 1994 (10 of 1994)

CHAPTER – II

Taxes levied and distributed between the Government and the Municipalities

Distribution of proceeds of taxes. 3. (1) All taxes and duties which shall be levied and collected by the Government, shall be distributed between the Government and the Municipalities in the manner provided in sub-section (2).

(2) Such percentage as may be prescribed of the net proceeds of such taxes and duties in any financial year (which shall form part of the Consolidated Fund of the National Capital Territory of Delhi) shall, if the Legislative Assembly of the National Capital Territory of Delhi by appropriation made by law in this behalf so provides, be assigned to the Municipalities and shall be distributed among the Municipalities in such percentage and in such manner as may be prescribed.

(3) In this Chapter, "prescribed" means prescribed by the Government by order after considering the recommendations of the Finance Commission.

CHAPTER – III

Amendment of the Delhi Municipal Corporation Act, 1957

Omission of section 184. 4. Section 184 of the Delhi Municipal Corporation Act, 1957 (66 of 1957) shall be omitted.

CHAPTER – IV

Amendment of the Motor Vehicle Taxation Act, 1962

Omission of section 20. 5. Section 20 of the Delhi Motor Vehicles Taxation Act, 1962 (57 of 1962) shall be omitted.

CHAPTER – V

Amendment of the New Delhi Municipal Council Act, 1994

Omission of section 125. 6. Section 125 of the New Delhi Municipal Council Act, 1994 (44 of 1994) shall be omitted.

CHAPTER – VI

Miscellaneous

Validation. 7. All things done and all steps taken by the Government before the commencement of this Act, for assignment and distribution of the net proceeds of taxes and duties levied and collected by the Government to the Municipalities, shall, in so far as they are in conformity with the provisions of this Act, be deemed to have been done or taken under these provisions as if such provisions were in force at the time such things were done or such steps were taken.

DVS

(R.K.PARBHAKAR),
Deputy Secretary(Law,Jus. & L.A.).

(दिल्ली राजपत्र भाग-4 (असाधारण) में प्रकाशनार्थ),

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार,
(विधि, न्याय एवं विधायी कार्य विभाग),
8 वां तल, "सी" खण्ड, दिल्ली सचिवालय, नई दिल्ली-110002

संख्या: फा.14(7)/ विधायी कार्य-2002/841 दिनांक 5-7-2002

राष्ट्रपति की दिनांक 14.6.2002 को मिली अनुमति के पश्चात् विधान सभा राष्ट्रीय राजधानी क्षेत्र दिल्ली द्वारा पारित निम्नलिखित अधिनियम जनसाधारण के सूचनार्थ प्रकाशित किया जा रहा है ।

दिल्ली (करों की आय का वितरण) अधिनियम, 2002 (दिल्ली अधिनियम संख्या: 11 वर्ष, 2002).

(राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा 3 अप्रैल, 2002 को यथा पारित).

दिल्ली राष्ट्रीय राजधानी शासन द्वारा गठित वित्त आयोग द्वारा सूत्रबद्ध वितरन सिद्धांत तथा की गयी सिफारिशों के अनुसरण में नगर निगमों के बीच दिल्ली राष्ट्रीय राजधानी शासन के करों की कुल आय के वितरण की व्यवस्था के लिए तथा दिल्ली नगर निगम अधिनियम, 1957 में, दिल्ली मोटर वाहन कराधान अधिनियम, 1962 तथा नई दिल्ली नगर पालिका परिषद् अधिनियम, 1994 में अनुवर्ती संशोधनों के लिए

एक
अधिनियम

यह दिल्ली राष्ट्रीय राजधानी की विधानसभा द्वारा भारतीय गणतंत्र के 53वें वर्ष में निम्न प्रकार अधिनियमित किया जाए :-

अध्याय-1

प्रारंभिक

1. **संक्षिप्त शीर्षक विस्तार एवं प्रारंभ**

(1) इस अधिनियम को दिल्ली (करों की आय का वितरण) विधेयक, 2002 कहा जाए ।

(2) यह समूची दिल्ली राष्ट्रीय राजधानी में विस्तारित होता हैं ।

(3) यह अप्रैल, 1996 के प्रथम दिन से प्रभावी मान लिया जाएगा ।

2. **परिभाषाएं**

जब तक संदर्भ से अन्यथा अपेक्षित न हो, तब तक इस अधिनियम में -

(क) "नगरपालिका" से अर्थ संविधान के अनुच्छेद 243 (थ) के अन्तर्गत गठित स्वशासन की कोई संस्था है ;

(ख) "सरकार" का अर्थ संविधान के अनुच्छेद 239 क क के खंड (1) में संदर्भित दिल्ली राष्ट्रीय राजधानी के उपराज्यपाल से है;

(ग) "वित्त आयोग" से अर्थ दिल्ली वित्त आयोग अधिनियम,. 1994 (1994 का 10) की धारा (3) के अन्तर्गत गठित दिल्ली राष्ट्रीय राजधानी वित्त आयोग है ।

अध्याय - 2

सरकार तथा नगर पालिकाओं के बीच लगाए गए तथा वितरित किये गए कर

3. **करों की आय का वितरण :-**

सरकार द्वारा लगाये गए तथा संग्रह किए गए सभी कर तथा शुल्क उपधारा (2) में वर्णित पद्धति के अनुसार सरकार तथा नगरपालिकाओं के बीच वितरित किए जाएंगे ।

(2) किसी वित्तीय वर्ष में ऐसे करों तथा शुल्क की कुल आय का यथा निर्धारित प्रतिशत, (जो दिल्ली राष्ट्रीय राजधानी की संचित निधि का भाग होगा) यदि इस संबंध में विधि द्वारा किए गए विनियोग से दिल्ली राष्ट्रीय राजधानी की विधानसभा की व्यवस्था की जाती है, तो नगरपालिकाओं को सौंप दिया जाएगा और नगरपालिकाओं के बीच यथानिर्धारित पद्धति ऐसे प्रतिशत में तथा पद्धति में वितरित किया जाएगा ।

(3) इस अध्याय में "निर्धारित" शब्द का अर्थ वित्त आयोग की सिफारिशों पर विचार करने के उपरांत आदेश से सरकार द्वारा निर्धारित है ।

<u>दिल्ली नगर निगम अधिनियम, 1957 का संशोधन</u>

4. <u>धारा 184 हटाना</u> :– दिल्ली नगर निगम अधिनियम, 1957 (1957 का 66) की धारा 184 हटायी जाएगी ।

अध्याय – 4

<u>मोटर वाहन कराधान अधिनियम, 1962 का संशोधन</u>

5. **<u>धारा 20 हटाना</u> :–** दिल्ली मोटर वाहन अधिनियम 1962 (1962 का 57) की धारा 20 हटायी जाएगी ।

अध्याय – 5

<u>नई दिल्ली नगर परिषद् अधिनियम 1994 का संशोधन</u>

6. **<u>धारा 125 हटाना</u> :–**नई दिल्ली नगर परिषद् अधिनियम 1994 (1994 कका 44) की धारा 125 हटायी जाएगी ।

अध्याय – 6

<u>विविध</u>

7. <u>वैधीकरण</u> :– सरकार द्वारा लगाए गए और इकट्ठे किए गए करों तथा शुल्क की शुद्ध आय नगरपालिकाओं को सौंपने तथा वितरण के लिए इस अधिनियम के प्रारंभ होने से पूर्व सरकार द्वारा की गई सभी बातें और उठाए गए कदम, जहां तक ये इस अधिनियम के उपबन्धों के अनुरूप हैं, इन के अधीन किए गए या उठाए गए मान लिए जाएंगे, मानों उस समय ऐसे उपबंध प्रचलन में थे कि ऐसी बातें की गयी थी या ऐसे कदम उठाए गए थे ।

आर. के. प्रभाकर

(आर०के०प्रभाकर),
उप सचिव(विधि, न्याय एवं विधायी कार्य)·